

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO.3

CUSTOMS Appeal No. 10735 of 2023

(Arising out of Order in Original AHM-CUSTM-000-COM-12-23-24 dated 07.08.2023 passed by the Principal Commissioner of Customs, Ahmedabad)

KRUPA CHATON MFG CO PVT LTD

5/32 2ND PANJARAPOLE LANE C P TANK ROAD
MUMBAI MAHARASHTRA 400004

.....Appellant

VERSUS

Commissioner of CUSTOMS - Customs Ahmedabad

...Respondent

Office of the Pr. Commissioner of Customs,
1st Floor, Customs House,
Opposite Old High Court,
Navrangpura, Ahmedabad-380009, Gujarat

WITH

CUSTOMS Appeal No. 10736 of 2023

(Arising out of Order in Original AHM-CUSTM-000-COM-12-23-24 dated 07.08.2023 passed by the Principal Commissioner of Customs, Ahmedabad)

SHRI SATISH D VITHALANI

DIRECTOR MS KRUPA CHATON MFG CO
PVT LTD, 5/32 2ND PANJARAPOLE LANE, C P TANK ROAD
MUMBAI, MAHARASHTRA-400004

.....Appellant

VERSUS

Commissioner of CUSTOMS - Customs Ahmedabad

...Respondent

Office of the Pr. Commissioner of Customs,
1st Floor, Customs House,
Opposite Old High Court,
Navrangpura, Ahmedabad-380009, Gujarat

AND

CUSTOMS Appeal No. 10737 of 2023

(Arising out of Order in Original AHM-CUSTM-000-COM-12-23-24 dated 07.08.2023 passed by the Principal Commissioner of Customs, Ahmedabad)

SHRI JAGDAMBA PRASAD CHATURVEDI

DIRECTOR MS KRUPA CHATON MFG CO
PVT LTD 3 BILESHWAR DARSHAN CO OPP
HSG SOCIETY TITHAL ROAD VALSAD
VALSAD, GUJARAT-396001

.....Appellant

VERSUS

Commissioner of CUSTOMS - Customs Ahmedabad

...Respondent

Office of the Pr. Commissioner of Customs,
1st Floor, Customs House,
Opposite Old High Court,
Navrangpura, Ahmedabad-380009, Gujarat

APPEARANCE:

None for the Appellant

Shri Girish Nair, Assistant Commissioner (AR) for the Respondent

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

HON'BLE MEMBER (TECHNICAL), MR. SATENDRA VIKRAM SINGH

Final Order No. 10464-10466/2025

DATE OF HEARING/ DECISION: 04.06.2025

SOMESH ARORA

1. Matters have been coming up on several occasions earlier on 20.02.2024, 18.03.2024, 04.04.2024, 06.05.2024, 21.06.2024, 31.07.2024, 28.08.2024, 18.09.2024, 18.10.2024, 20.11.2024, 19.12.2024, 22.01.2025, 10.02.2025, 18.03.2025, 22.04.2025 and 04.06.2025 but despite repeated efforts, none has appeared for the party nor is there any application for consideration of the matter on merit or request for adjournment. In view of this, it appears that the appellant is not interested to pursue the matter seriously. Therefore, as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeals are accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeals are dismissed.

(Dictated & Pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)